

meeting with the Chief Ministers concerned on 12-4-1979.

(c) and (d) these differences can be resolved only on the basis of mutually acceptable arrangements between the State concerned. Our effort has always been and continues to be to prevail upon the State Governments concerned to evolve in a cordial atmosphere such consensus and extend all assistance and guidance to enable them to arrive at such solutions. It is, however, not possible to indicate any time-limit in this regard.

Statement of Home Minister regarding solving of boundary problem between Assam-Arunachal Pradesh

1128. SHRI RATAN TAMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during his recent visit to Arunachal Pradesh he had made an announcement to the effect that a high-level enquiry Committee consisting of representatives of Assam and Arunachal Pradesh Government and the Central Government, would be set up for solving boundary problems between Assam and Arunachal Pradesh; and

(b) if so, by when the enquiry is proposed to be conducted to find out the details of the boundary problem between these two States, when the report thereof is proposed to be submitted, and how many members are proposed to be taken in the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) Yes, Sir.

(b) In a meeting which the Home Minister had with the Governor, Assam, Chief Minister, Assam and Chief Minister, Arunachal Pradesh on 12th April, 1979, it was agreed that a high powered tripartite Committee, comprising representatives of the Centre, Assam and Arunachal Pradesh

will be constituted to demarcate the boundary with such adjustments as may be mutually agreed upon. Action has been initiated to constitute the Committee. The time for completion of the work will be determined by the Committee taking into account the terrain and the climatic factors.

Grant earmarked for industrial development activities

1129. SHRI CHADALAVADA VENKATARAO: Will the Minister of INDUSTRY be pleased to state:

(a) what is the amount of Central grants earmarked for industrial development activities which has been utilised in the rural and urban sectors separately in different States during the last three years; and

(b) what is the proposed plan for industrial development in different States for the current plan period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Central assistance is given to the States/Union Territories in the form of block loans and grants for the Plan as a whole and not specifically for separate sector heads like Industry. Further, these are also not earmarked for utilisation in rural and urban sectors separately.

(b) The Five Year Plan (1978-83) proposals of the State Governments, including outlays for the industries sector, are currently being finalised by the Planning Commission in consultation with the State Governments.

Installed capacity of cement industry

1130. SHRI CHADALAVADA VENKATARAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the installed capacity in the cement industry is under-utilised;

(b) whether Government have decided to set up cement factories in public sector; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) A capacity utilisation of 85 per cent has been considered fair for the Cement Industry. The capacity utilisation of the Cement Industry during 1976-77, 1977-78 and 1978-79 were 87 per cent, 88 per cent and 90 per cent respectively.

(b) and (c) A statement is attached. [See Appendix CIX, Annexure No. 56].

Steep decline in the production in the big industrial establishments

1131. SHRI CHADALAVADA VENKATARAQ: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that there has been a steep decline in production in the big industrial establishments due to large number of strikes and lockouts in public and private sector industries during the period from April 1978 to 31st March, 1979; and

(b) what is the estimated value of loss in production which declined during period April 1978 to 31st March, 1979 as compared to that during 1976-77 and 1977-78?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) Information regarding strikes and lock-outs and loss in production in industry due to these factors is compiled by the Ministry of Labour. Information regarding big industrial establishments in this regard is not separately available. Information regarding loss in production due to strikes and lockouts for the entire industrial sector is available up to December 1978. Attached statement shows the break-up of the value of production loss due to strikes and lockouts by major industrial sectors during 1977 and 1978. [See Appendix CIX, Annexure No. 67] 427 RS—3.

Committee of Members of Parliament regarding giving of CIA money to Congress Party for election

1132. SHRI VIREN J. SHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to appoint a Committee of Members of Parliament to go into the allegations made by the former U.S. Ambassador in India, Mr. Patrick Moynihan, that CIA had given money to the Congress Party for elections; and

(b) what steps Government propose to take to establish the truth in this case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Attention is invited to the statement of the Minister of Home Affairs, made in the House on 10th May 1979 in response to a Calling Attention Notice, in which it was, *inter alia*, stated that, it is not possible to probe further in the matter not only because the alleged payment took place many years ago, but also because of other obvious limitations.

Selection of technical personnel by NIDC for projects in Libya

1133. SHRI SYED AHMAD HASHMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the N.I.D.C. is selecting a large number of technical personnel who are working in Government and semi-Government organisations/institutions for their projects in Libya;

(b) whether the lien of those persons is being kept in their parent organisations in India; and

(c) if not, what are the reasons therefor?